

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) No. 88 of 2020

IN THE MATTER OF:

Manmohan Singh Anand

...Appellant

Vs.

Registrar of Companies & Anr.

...Respondents

Present:

For Appellant: Ms. Nishtha Girotra, Mr. P. Nagesh, Advocates

For Respondent: Mr. Vijay Joshi, Advocate for R-1

ORDER

(Through Virtual Mode)

18.02.2021: On 25.11.2020, Learned Counsel for the Appellant was directed to amend the address of Respondent No. 2 and take steps for issuance of Notice. The order had been complied with.

Learned Counsel for Respondent No. 1 appeared.

Respondent No. 2 in this case is Income Tax Department, through Commissioner of Income Tax, ITO Ward 1 (1), Room No. 380 A, C.R. Building, New Delhi – 110002.

The Appellant is directed to take fresh steps of notice on Respondent No. 2 through Speed Post as well as e.mail (both mode). Requisites alongwith process fee be filed by Monday. Appellant to provide e.mail address of Respondent No.2.

Let notice be issued through e.mail on Respondent No. 2.

List this matter on **13th April, 2021.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**